

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 26 of 2021

IN THE MATTER OF:

**Commissioner of State Taxes & Excise
Himachal Pradesh & Ors.**

...Appellants

Versus

Naresh Kumar Sood, Liquidator

...Respondent

Present:

For Appellants: Ms. R.A. Thonpiao Thangal, Advocate.

**For Respondent: Mr. Ajay Kr. Jain, Advocate for Liquidator
Mr. Naresh Kr. Sood (Liquidator)**

ORDER
(Through Virtual Mode)

22.02.2021: Learned Counsel Mr. Ajay Kr. Jain, Advocate representing the Respondent submits that the reply affidavit has been filed online. He undertakes to file the hard copy thereof during the course of the day. Rejoinder, if any thereto may be filed by the Appellants within two weeks. Short written submissions not exceeding three pages may also be filed by the learned Counsel for the parties within two weeks.

Post the appeal 'for admission (after notice)' on **24th March, 2021** before Court No.3.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/GC